213 of the Constitution read with subclause (iv) of clause (c) of the President's Proclamation dated the 21st November, 1967, a copy each of the following Ordinances promulgated by the Governor of Haryana:—

- (i) The Punjab Entertainments Tax (Cinematograph Shows) Haryana Amendment Ordinance, 1967 (Ordinance No. 1 of 1967). [Placed in Library. See No. LT-1994/67.]
- (ii) The Haryana Land Revenue (Additional Surcharge) Ordinance, 1967 (Ordinance No. 2 of 1967). [Placed in Library. See No. LT-1995/67].
- (iii) The Indian Stamp (Haryana Amendment) Ordinance, 1967 (Ordinance No. 3 of 1967). [Placed in Library. See No. LT-1996/67].
- (iv) The Punjab Urban Immovable Property Tax (Haryana Amendment) Ordinance, 1967 (Ordinance No. 4 of 1967). [Placed in Library. See No. LT-1997/671.
- (v) The Punjab Passengers and Goods Taxation (Haryana Amendment Ordinance, 1967 (Ordinance No. 5 of 1967). [Placed in Library. See No. LT-1998/67],
- (vi) The Punjab Motor Spirit (Taxation of Sales) Haryana Amendment Ordinance, 1967 (Ordinance No. 6 of 1967). [Placed in Library. See No. LT-1999/67].
- (vii) Corrigendum to Haryana Government (Legislative Department) Notification No. 17-Leg. /67, dated the 21st July, 1967, publishing the Punjab Motor Spirit (Taxation of Sales) Haryana Amendment Ordinance, 1967). [Placed in Library. See No. LT-1999/67].
- (viii) The Punjab General Sales Tax (Haryana Amendment and Validation) Ordinance, 1967 (Ordinance No. 10 of 1967). [Placed in Library. See No. LT-2000/67].

THE NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (SIXTH AMENDMENT) REGULATIONS—1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): Madam, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Ministry of Defence (Navy Branch) Notification S.R.O. No. 362, dated the 30th October, 1967, publishing the Naval Ceremonial Conditions of Service and Miscellaneous (Sixth Amendment) Regulations, 1967. [Placed in Library. See No. LT-1974/67].

DAMAGE TO KOYNANAGAR DUE TO EARTH OUAKE

सिंचाई तथा विद्युत मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद): मैं डा० के० एल० राव की ओर से 11 दिसम्बर, 1967 को भूकम्प के कारण कोयन नगर और कोयना परियोजना को जो क्षति पहुंची, उसके संबंध में एक विवरण सभा पटल पर रखता हं।

[Placed in Library. See No. LT-2037/67].

LEAVE OF ABSENCE TO SHRI K. L. RATHI

THE DEPUTY CHAIRMAN: I have to inform Members that the following letter dated the 4th December, 1967, has been received from Shri K. L. Rathi:—

"I have been admitted to the hospital due to a recurrence of my illness. I herefore could not be present in the current session of the Rajya Sabha which commenced on the 20th November.

I may be granted leave of absence from the entire session."

Is it the pleasure of the House that permission be granted to Shri K. L. Rathi for remaining absent from all meetings of the House during the current session?

No hon. Member dissented

THE DEPUTY CHAIRMAN: Permission to remain absent is granted.